

Notification
Srinagar, the 30th of June, 2022

SO 319 .- In exercise of the powers conferred by section 128 of the Jammu & Kashmir Goods and Services Tax Act, 2017, the Government, on the recommendations of the Council, hereby direct that the following 3rd proviso shall be inserted in notification No. SRO 15 dated 11th January 2018; namely:-

"Provided also that the late fee payable for delay in furnishing of FORM GSTR-4 for the Financial Year 2021-22 under section 47 of the said Act shall waived for the period from the 1st day of May, 2022 till the 30th day of June, 2022."

This notification shall be deemed to have come into force with effect from the 26th of May, 2022.

Sd/-

(Vivek Bharadwaj), IAS
Financial Commissioner,
(Additional Chief Secretary)
Finance Department

Dated: 30 - 06 - 2022

No: FD-ST/34/2021-03

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. Joint Secretary, Ministry of Home Affairs, GOI.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.
9. Commissioner, State Taxes Department, J&K, Srinagar.
10. Excise Commissioner, J&K, Jammu.
11. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/
Kashmir
12. Private Secretary to Financial Commissioner (Additional Chief Secretary), Finance.
13. I/c Website Finance.



(Mohammad Amin)
Deputy Secretary to the Government
Finance Department

